

NHRC to hold 2day Camp Sitting in BBSR from July 21

Focus on cases of human rights violations, including crimes against women, children, journalists, HR defenders

RAJEEV RATHAN Bhubaneswar

The National Human Rights Commission (NHRC), India, will hold a two-day Camp Sitting in Bhubaneswar on July 21 and 22 to address pending human rights violation cases related to Odisha. The hearings will take place at the State Guest House, starting at 10:00 am.

The Camp Sitting will be presided over by NHRC Chairperson Justice V Ramasubramanian along with Members Justice Dr Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo. NHRC Secretary General Bharat Lal, Registrar (Law) Joginder Singh and other senior officers will also be present.

The NHRC will take up a wide range of issues including attacks on journalists and human rights defenders, crimes against women and children (including POCSO cases), deaths due to snakebites and lack of medical facilities and flood-related hardships affecting over five lakh families in coastal districts like Bhadrak and Kendrapada. Cases of trafficking during the COVID-19 period and human rights violations stemming from witchcraft accusations will also be heard.

To ensure immediate redressal, both complainants and concerned State authorities have been asked to remain present for spot hearings and resolutions. The commission will also hold meetings with the Chief Secretary, Director General of Police and other senior officials to discuss broader issues concerning human rights protection and enforcement.

On the second day, July 22, the NHRC will engage with civil society representatives, NGOs and human rights defenders followed by a press briefing to share the key outcomes and actions taken.

Since 2007, the NHRC has held similar sittings across several States to promote timely justice and strengthen awareness on human rights across all levels.



2 inmates of Taloja jail allege custodial assault



Shamil Nachan and Irfan Landge alleged that the jail authorities allowed seven to ten inmates into their cell who assaulted them.

Revu Suresh

revu.suresh@hindustantimes.com

MUMBAI: Shamil Saquib Nachan and Irfan Landge, lodged in Taloja jail in Navi Mumbai, have alleged custodial assault inside the prison by a group of fellow inmates, allegedly facilitated by the jail authorities.

The matter reached the National Human Rights Commission and the State Human Rights Commission, after lawyer Shamsher Ansari, representing the two inmates, moved a plea before the commissions on Saturday, seeking an independent inquiry into the incident.

The National Investigation Agency (NIA) had arrested Nachan in August 2023 for alleged connections to an ISIS module in Maharashtra, and alleged involvement in terrorist activities, including the fabrication of improvised explosive devices (IEDs). Landge was arrested by the Anti-Terrorism Squad (ATS) in December 2012 in connection with the Jangli Maharaj Road blasts case in Pune

The alleged custodial assault took place on July 18, at around 3 pm, when the jail authorities opened the doors to the barracks of Nachan and Landge. Upon doing so, seven to ten inmates allegedly entered the cell and attacked the two inmates in what appeared to be a preplanned manner. The letter alleged that the jail authorities were directly involved in facilitating the assault.

Instead of treating Nachan and Landge as victims, the jail authorities isolated them in punishment barracks, submitted the lawyer, adding that his clients are facing a serious and continued threat of further custodial violence.

The letter has requested the commissions to take suo moto cognisance of the incident and register proceedings against the jail authorities. Nachan, represented by advocate Tahira Qureshi and Landge, represented by advocate Wahab Khan in the trial court, have sought an independent inquiry into the incident. They requested the commissions to immediately register an FIR based on the complaint of Nachan and Landge and that their statements be recorded by an independent police authority.

The plea sought their transfer to different barracks, suitable disciplinary and criminal action against errant jail officials, and grant of monetary compensation. Advocate Ansari has also written to the superintendent of the Taloja central jail, seeking the production of Nachan and Landge at the Kharghar police station so that an FIR could be registered. He also sought the CCTV footage to be preserved from the day of the alleged assault, and action against the jail authorities involved in the custodial violence.

Meanwhile, a special NIA court has rejected the interim bail plea of Shamil Nachan, to perform religious rituals following the death of his father. Shamil had sought interim bail from July 3 to 23. While rejecting the plea, special sessions judge Chakor S Baviskar observed that the circumstances are neither compelling, nor the grief and suffering is intolerable, as such, as Shamil was granted liberty to attend the burial. "In short, to mourn the death of his father, this accused, Shamil, can offer prayer from anywhere. He need not personally and physically be present in the graveyard, observed the court, in an order passed on July 16.



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NHRC plans 2-day Camp Sitting in Bhubaneswar starting tomorrow

PBD BUREAU/IANS

BHUBANESWAR/NEW DELHI, JUL 19

COMPLAINTS on crimes against women and children and attacks on journalists are expected to top the agenda as the NHRC gears up to hold a two-day Camp Sitting in Bhubaneswar on July 21 and 22, an official said on Saturday

National Human Rights Commission (NHRC) Chairperson Justice V. Ramasubramanian will lead his team to hear the cases of alleged human rights violations from 10 a.m. at State Guest House Unit 5 in Keshari Nagar.

Other rights panel functionaries at the sitting include members Justice (Dr) Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo. NHRC Secretary General Bharat Lal, Registrar (Law)Joginder Singh and other senior officers will also be attending the Camp Sitting and open hearing.

Besides hearing cases, the Camp Sitting aims to sensitise officers about human rights by delivering speedy justice to victims of rights violations.

The Commission will also interact with the representatives of civil society organisations, NGOs and Human Rights Defenders (HRDs).

The State authorities and the complainants have been asked to remain present at the hearing of these cases to facilitate on-the-spot deliberations and decisions.

The cases to be taken up include attacks on journalists,

HRDs and their families; crimes against women; crimes against children including under the POCSO Act; death due to snake bites and lack of medical support; flooding issues faced by over five families in Bhadrak, Kendrapada and other coastal districts; human rights violations due to witchcraft and sorcery accusation, and trafficking of girl child during Covid-19 period.

After the hearing of the cases, the Commission will meet with the Chief Secretary, Director General of Police and other senior officers of the state to deliberate on issues pertaining to the promotion and protection of human rights, said a statement.

On July 22, the Commission will meet representatives of civil society organisations, NGOs and



HRDs. "Thereafter, a media briefing will be held about the outcome of the camp sitting to have a wider dissemination of information on the human rights issues in the State and the actions taken by the NHRC," said the official statement.

Since 2007, the NHRC has been holding camp sittings across the country. The Commission has held camp sittings in various states including Uttar Pradesh, Bihar, Karnataka, Odisha, Gujarat, Assam, Meghalaya, Chhattisgarh, Manipur, Madhya Pradesh, kerala, Puducherry, Puniab. Kerala, Andhra Pradesh. Iharkhand. Andaman and Nicobar, Nagaland, Uttarakhand, Rajasthan, Arunachal Pradesh, West Bengal, Tamil Nadu and Maharashtra.



2-day NHRC camp sitting starts July 21

POST NEWS NETWORK

Bhubaneswar, July 19: The National Human Rights Commission (NHRC) is set to hold a two-day camp sitting in Bhubaneswar starting July 21 during which the commission is expected to hear as many as 144 pending cases of alleged human rights violations in the state, official sources said Saturday.

NHRC Chairperson Justice V Ramasubramanian and Members Justice Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo will hear the cases from 10:00am at State Guest House, Unit-V, Keshari Nagar July 21, 2025.

NHRC Secretary General Bharat Lal, Registrar (Law) Joginder Singh and other senior officers will also be at-



tending the camp sitting and open hearing. Besides hearing cases, the camp sitting aims to sensitise officers about human rights by delivering speedy justice to victims of rights violations. The commission will also interact with the representatives of civil society organisations, NGOs and human rights defenders (HRDs)

"The state authorities and the complainants have been asked to remain present during the hearing of these cases to facilitate on-the-spot deliberations and decisions. The cases to be taken up include attacks on journalists, HRDs and their families, crimes against women, crimes against children, deaths due to snakebites and lack of medical support, flooding issues faced by over five families in Bhadrak, Kendrapada and other costal districts, human

rights violations due to witchcraft and sorcery accusations, and trafficking of girl child during Covid-19," according to a statement issued by the I&PR department.

After the hearing of the cases, the commission will meet with the Chief Secretary, Director General of Police and other senior officers of the state to deliberate on issues pertaining to the promotion and protection of human rights.

On July 22, the commission will meet the representatives of civil society organisations, NGOs and HRDs. Thereafter, the commission will brief media about the outcome of the camp sitting to have a wider dissemination of information on the human rights issues in the state and the actions taken by the NHRC.



मदरसों में मानवाधिकार हनन पर NHRC सख्त, सरकार से मांगी कार्रवाई रिपोर्ट

मदरसों को अनुदान की

आड में संविधान व बच्चों के

अधिकारों से हो रहा खिलवाड

लखनऊ (एसएनब्री)। प्रदेश के राज्यानुदानित मदरसों में हो रहे कथित अनियमितताओं और मानवाधिकार हनन को लेकर राष्ट्रीय मानवाधिकार आयोग

(एनएचआरसी) ने कड़ा रुख अपनाया है। आयोग ने प्रदेश के मुख्य सचिव को नोटिस जारी कर स्पष्ट शब्दों में कार्रवाई रिपोर्ट मांगी है।

यह नोटिस वारावंकी निवासी इंजीनियर मोहम्मद तलहा अंसारी की याचिका पर जारी किया गया है, जिसमें उन्होंने राज्य में मदरसों को मिलने वाले सरकारी फंड पर सवाल खड़े किये हैं।

याचिका में राष्ट्रीय वाल अधिकार संरक्षण आयोग (एनसीपीसीआर) की उस रिपोर्ट का हवाला है। इस रिपोर्ट में केंद्र और राज्यों से सिफारिश की गई है कि सभी प्रकार के राज्य अनुदान को तत्काल प्रभाव से वंद किया जाए। मदरसा वोर्डों को भंग किया जाए। गैर-मुस्लिम वच्चों को मदरसों से हटाया जाए। माता-पिता की सहमति के विना वच्चों को धार्मिक शिक्षा देना संविधान के अनुच्छेद 28 का उल्लंघन है।

के धार्मिक और औपचारिक शिक्षा को एक साथ नहीं थित पढ़ाया जा सकता। रिपोर्ट में यह भी साफ कहा को गया है कि सिर्फ मदरसा वोर्ड का गठन कर लेना योग या यूडीआईएसई कोड हासिल कर लेना आरटीई

> अधिनियम 2009 की पूर्ति नहीं है।

> याचिकाकर्ता का आरोप है कि कई मदरसे विना मानक भवन,

आधारभूत ढांचे और गुणवत्ता वाली शिक्षा के चलते सरकारी पैसे का दुरुपयोग कर रहे हैं। कामिल-फाजिल जैसी अवैध डिग्रियों पर शिक्षकों की नियुक्त की जा रही है।

फर्जी प्रवंध समितियों द्वारा चलाए जा रहे मदरसों को अनुदान देना संविधान का खुला उल्लंघन है। जिन मदरसा प्रवंधकों की नागरिकता संदिग्ध है, जो आर्थिक रूप से दिवालिया हैं या जिन पर आपराधिक मामले दर्ज हैं, उन्हें सरकारी सहायता देना संविधान, वच्चों के अधिकार और शिक्षा नीति का अपमान है। प्रियंक कानूनगों की अध्यक्षता वाली एनएचआरसी की खण्डपीठ ने मानवाधिकार संरक्षण अधिनियम 1993 की धारा 12 के तहत यह नोटिस जारी किया है।



मदरसों में मानवाधिकार हनन पर NHRC सख्त, सरकार से मांगी कार्रवाई रिपोर्ट

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लखनऊ (एसएनबी)। प्रदेश के शिक्षा को एक साथ नहीं पढ़ाया जा सकता। लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कड़ा रुख अपनाया है। अधिनियम 2009 की पूर्ति नहीं है।

आयोग ने प्रदेश के मुख्य सचिव को नोटिस जारी कर स्पष्ट शब्दों में कार्रवाई रिपोर्ट मांगी है।

नोटिस बाराबंकी निवासी इंजीनियर मोहम्मद तलहा अंसारी की याचिका पर जारी किया गया है. जिसमें उन्होंने राज्य में मदरसों को मिलने वाले सरकारी फंड पर सवाल खडे किये हैं।

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राज्यानुदानित मदरसों में हो रहे कथित रिपोर्ट में यह भी साफ कहा गया है कि सिर्फ अनियमितताओं और मानवाधिकार हनन को मदरसा बोर्ड का गठन कर लेना या युडीआईएसई कोड हासिल कर लेना आरटीई

> याचिकाकर्ता का आरोप है कि कई मदरसे बिना मानक भवन, आधारभूत ढांचे और गुणवत्ता वाली शिक्षा के

चलते सरकारी पैसे का दुरुपयोग कर रहे हैं। कामिल-फाजिल जैसी अवैध डिग्रियों पर शिक्षकों की नियक्त की जा रही है।

फर्जी प्रबंध समितियों द्वारा चलाए जा रहे मदरसों को अनुदान देना संविधान का खुला उल्लंघन है। जिन मदरसा प्रबंधकों की नागरिकता संदिग्ध है, जो आर्थिक रूप से दिवालिया हैं या जिन पर आपराधिक मामले दर्ज हैं, उन्हें सरकारी सहायता देना संविधान, बच्चों के अधिकार और शिक्षा नीति का अपमान है। प्रियंक कानुनगो की अध्यक्षता वाली एनएचआरसी की खण्डपीठ ने मानवाधिकार संरक्षण अधिनियम 1993 की धारा 12 के तहत यह नोटिस जारी किया है।



मदरसों में मानवाधिकार हनन पर NHRC सख्त, सरकार से मांगी कार्रवाई रिपोर्ट

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मदरसों में हो रहे कथित अनियमितताओं और मानवाधिकार हनन को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कडा रख

अपनाया है। आयोग ने प्रदेश के मुख्य सचिव को नोटिस जारी कर स्पष्ट शब्दों में कार्रवाई रिपोर्ट मांगी है।

यह नोटिस बाराबंकी निवासी इंजीनियर मोहम्मद तलहा अंसारी की याचिका पर जारी किया गया है, जिसमें उन्होंने राज्य में मदरसों को मिलने वाले सरकारी फंड पर सवाल खड़े किये हैं।

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है।याचिकाकर्ता का आरोप है कि कई मदरसे बिना मानक भवन, आधारभूत ढांचे और गुणवत्ता वाली शिक्षा के चलते सरकारी पैसे का दुरुपयोग कर रहे हैं। कामिल-फाजिल जैसी अवैध डिग्नियों पर शिक्षकों की नियुक्त की जा रही है। फर्जी प्रबंध समितियों द्वारा चलाए जा रहे मदरसों को अनुदान देना संविधान का खुला उल्लंघन है। जिन मदरसा प्रबंधकों की नागरिकता संदिग्ध है, जो आर्थिक रूप से दिवालिया हैं या जिन पर आपराधिक मामले दर्ज हैं, उन्हें सरकारी सहायता देना संविधान, बच्चों के अधिकार और शिक्षा नीति का अपमान है। प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी की खण्डपीठ ने मानवाधिकार संरक्षण अधिनियम 1993 की धारा 12 के तहत यह नोटिस जारी किया है।



PIB

NHRC, India to hold Camp Sitting on 21st - 22nd July, 2025 at Bhubaneswar, Odisha

Pending cases of human rights violations related to the state to be heard

State authorities and complainants to attend hearings

The Commission also to interact with the representatives of civil society, NGOs and Human Rights Defenders, followed by a media briefing

https://www.pib.gov.in/PressReleasePage.aspx?PRID=2146048

Posted On: 19 JUL 2025 2:50PM by PIB Delhi

The National Human Rights Commission (NHRC), India is holding a two-day Camp Sitting at Bhubaneswar, Odisha, to hear the cases of alleged human rights violations on 21st - 22nd July, 2025. The NHRC Chairperson, Justice Shri V. Ramasubramanian, Members, Justice (Dr.) Bidyut Ranjan Sarangi, Smt. Vijaya Bharathi Sayani and Shri Priyank Kanoongo will hear the cases from 10.00 am at State Guest House Unit V in Keshari Nagar on 21st July, 2025.

NHRC Secretary General, Shri Bharat Lal, Registrar (Law), Shri Joginder Singh and other senior officers will also be attending the Camp sitting and open hearing. Besides hearing cases, the Camp Sitting aims to sensitize officers about human rights by delivering speedy justice to victims of rights violations. The Commission will also interact with the representatives of civil society organisations, NGOs and Human Rights Defenders (HRDs).

The State authorities and the complainants concerned have been asked to remain present at the hearing of these cases to facilitate on-the-spot deliberations and decisions. The cases to be taken up include Attacks on journalists, HRDs and their families; Crimes against women; Crimes against children including POCSO; Death due to snake bites and lack of medical support; Flooding issues faced by over five families in Bhadrak, Kendrapada and other costal districts; Human rights violations due to witchcraft and sorcery accusation, and trafficking of girl child during Covid-19 period.

After the hearing of the cases, the Commission will meet with the Chief Secretary, Director General of Police and other senior officers of the State to deliberate on issues pertaining to the promotion and protection of human rights.

On 22nd July, 2025, the Commission will be meeting the representatives of civil society organisations, NGOs and HRDs. Thereafter, a media briefing will be held about the outcome of the camp sitting to have a wider dissemination of information on the human rights issues in the State and the actions taken by the NHRC.

Since 2007, NHRC has been holding camp sittings across the country. The Commission has held camp sittings in various states including Uttar Pradesh, Bihar, Karnataka, Odisha, Gujarat, Assam, Meghalaya, Chhattisgarh, Manipur, Madhya Pradesh, Punjab, Kerala, Puducherry, Andhra Pradesh, Jharkhand, Andaman & Nicobar, Nagaland, Uttarakhand, Rajasthan, Arunachal Pradesh, West Bengal, Tamil Nadu and Maharashtra.

NSK

(Release ID: 2146048)



The Hans India

NHRC plans 2-day Camp Sitting in Bhubaneswar starting July 21

https://www.thehansindia.com/news/national/nhrc-plans-2-day-camp-sitting-in-bhubaneswar-starting-july-21-

989437#:~:text=The%20cases%20to%20be%20taken,other%20costal%20districts%3B %20human%20rights

IANS | 19 July 2025 8:52 PM IST

HIGHLIGHTS New Delhi: Complaints on crimes against women and children and attacks on journalists are expected to top the agenda as the NHRC gears up to hold a...

New Delhi: Complaints on crimes against women and children and attacks on journalists are expected to top the agenda as the NHRC gears up to hold a two-day Camp Sitting in Bhubaneswar on July 21 and 22, an official said on Saturday National Human Rights Commission (NHRC) Chairperson Justice V. Ramasubramanian will lead his team to hear the cases of alleged human rights violations from 10 a.m. at State Guest House Unit 5 in Keshari Nagar.

Other rights panel functionaries at the sitting include members Justice (Dr) Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo.

NHRC Secretary General Bharat Lal, Registrar (Law)Joginder Singh and other senior officers will also be attending the Camp Sitting and open hearing.

Besides hearing cases, the Camp Sitting aims to sensitise officers about human rights by delivering speedy justice to victims of rights violations.

The Commission will also interact with the representatives of civil society organisations, NGOs and Human Rights Defenders (HRDs).

The State authorities and the complainants have been asked to remain present at the hearing of these cases to facilitate on-the-spot deliberations and decisions.

The cases to be taken up include attacks on journalists, HRDs and their families; crimes against women; crimes against children including under the POCSO Act; death due to snake bites and lack of medical support; flooding issues faced by over five families in Bhadrak, Kendrapada and other costal districts; human rights violations due to witchcraft and sorcery accusation, and trafficking of girl child during Covid-19 period.

After the hearing of the cases, the Commission will meet with the Chief Secretary, Director General of Police and other senior officers of the state to deliberate on issues pertaining to the promotion and protection of human rights, said a statement.

HANS INDIA, Online, 20.7.2025

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On July 22, the Commission will meet representatives of civil society organisations, NGOs and HRDs. "Thereafter, a media briefing will be held about the outcome of the camp sitting to have a wider dissemination of information on the human rights issues in the State and the actions taken by the NHRC," said the official statement.



Pragativadi

NHRC's Two-Day Camp Sitting in Bhubaneswar to Address Human Rights Violations

https://pragativadi.com/nhrcs-two-day-camp-sitting-in-bhubaneswar-to-address-human-rights-

<u>violations/#:~:text=NHRC's%20Two%2DDay%20Camp%20Sitting%20in%20Bhubanes</u> war%20to%20Address%20Human%20Rights%20Violations,-

by%20Yajati%20Rout&text=The%20National%20Human%20Rights%20Commission,of%20alleged%20human%20rights%20violations.

by Yajati Rout July 19, 2025

Reading Time: 2 mins read

The National Human Rights Commission (NHRC) of India is conducting a two-day Camp Sitting in Bhubaneswar, Odisha, on July 21st and 22nd, 2025, to hear cases of alleged human rights violations.

NHRC Chairperson Justice V. Ramasubramanian, along with Members Justice (Dr.) Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani and Priyank Kanoongo will begin hearings at 10:00 AM at the State Guest House, Unit V in Keshari Nagar on July 21st.

The NHRC Secretary General, Bharat Lal, Registrar (Law) Joginder Singh, and other senior officials will also be present during the Camp Sitting and open hearing. In addition to addressing specific cases, this initiative aims to raise awareness about human rights and expedite justice for victims of rights violations. The Commission will engage with representatives from civil society organisations, NGOs, and Human Rights Defenders (HRDs).

State authorities and the relevant complainants are required to attend the hearings to facilitate on-the-spot discussions and decisions. Cases to be addressed include attacks on journalists and HRDs and their families, crimes against women, crimes against children (including POCSO cases), deaths caused by snake bites and inadequate medical support, flooding issues affecting over five families in Bhadrak, Kendrapada, and other coastal districts, human rights violations related to witchcraft and sorcery accusations, and the trafficking of girl children during the Covid-19 pandemic.

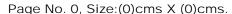
Following the hearings, the Commission will meet with the Chief Secretary, Director General of Police, and other senior state officials to discuss matters related to the promotion and protection of human rights.

On July 22nd, 2025, the Commission will meet with representatives of civil society organisations, NGOs, and HRDs. A media briefing will follow to share the outcomes of the Camp Sitting, raising broader awareness of human rights issues in the state and the actions taken by the NHRC.

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Since 2007, the NHRC has been organising Camp Sittings across the country. These have been held in various states, including Uttar Pradesh, Bihar, Karnataka, Odisha, Gujarat, Assam, Meghalaya, Chhattisgarh, Manipur, Madhya Pradesh, Punjab, Kerala, Puducherry, Andhra Pradesh, Jharkhand, Andaman & Nicobar Islands, Nagaland, Uttarakhand, Rajasthan, Arunachal Pradesh, West Bengal, Tamil Nadu, and Maharashtra.

OBSERVER VOICE, Online, 20.7.2025





Observer Voice

NHRC to Conduct Camp Sitting in Bhubaneswar on July 21-22, 2025

https://observervoice.com/nhrc-to-conduct-camp-sitting-in-bhubaneswar-on-july-21-22-2025-133239/

Shalini Singh | July 19, 2025 Last Updated: July 19, 2025

2 minutes read

The National Human Rights Commission (NHRC) of India is set to conduct a two-day Camp Sitting in Bhubaneswar, Odisha, on July 21 and 22, 2025. This initiative aims to address various cases of alleged human rights violations, with NHRC Chairperson Justice V. Ramasubramanian leading the proceedings. The event will not only focus on hearing cases but also on raising awareness about human rights issues among officials and engaging with civil society representatives.

Details of the Camp Sitting

The NHRC's Camp Sitting will take place at the State Guest House in Keshari Nagar, starting at 10:00 AM on July 21. Alongside Justice Ramasubramanian, other members including Justice (Dr.) Bidyut Ranjan Sarangi, Smt. Vijaya Bharathi Sayani, and Shri Priyank Kanoongo will participate in the hearings. Senior NHRC officials, including Secretary General Shri Bharat Lal and Registrar (Law) Shri Joginder Singh, will also be present. The primary goal of this initiative is to provide swift justice to victims of human rights violations while educating officials about their responsibilities in upholding these rights.

Cases to be Addressed

The Camp Sitting will cover a range of serious issues, including attacks on journalists and human rights defenders, crimes against women and children, and the impact of natural disasters such as flooding in coastal districts. Specific cases include the lack of medical support leading to deaths from snake bites and human rights violations stemming from witchcraft accusations. The NHRC has requested the presence of state authorities and complainants to facilitate immediate discussions and resolutions during the hearings.

Engagement with Civil Society

On July 22, the NHRC will engage with representatives from civil society organizations, NGOs, and human rights defenders. This interaction aims to foster collaboration and gather insights on pressing human rights issues in the state. Following these discussions, a media briefing will be held to share the outcomes of the Camp Sitting, ensuring that information regarding human rights concerns and NHRC actions reaches a broader audience.

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NHRC's Ongoing Commitment

Since 2007, the NHRC has been actively conducting camp sittings across various states in India, including Uttar Pradesh, Bihar, and Karnataka, among others. These initiatives reflect the Commission's commitment to addressing human rights violations at the grassroots level and promoting awareness among officials and the public. The upcoming Camp Sitting in Odisha continues this tradition, aiming to enhance the protection and promotion of human rights throughout the region.



Orissa Diary

NHRC, India to hold Camp Sitting on 21st – 22nd July, 2025 at Bhubaneswar, Odisha

https://orissadiary.com/nhrc-india-to-hold-camp-sitting-on-21st-22nd-july-2025-at-bhubaneswar-odisha/

By: Odisha Diary Bureau | Date: July 19, 2025

The National Human Rights Commission (NHRC), India is holding a two-day Camp Sitting at Bhubaneswar, Odisha, to hear the cases of alleged human rights violations on 21st – 22nd July, 2025. The NHRC Chairperson, Justice Shri V. Ramasubramanian, Members, Justice (Dr.) Bidyut Ranjan Sarangi, Smt. Vijaya Bharathi Sayani and Shri Priyank Kanoongo will hear the cases from 10.00 am at State Guest House Unit V in Keshari Nagar on 21st July, 2025.

NHRC Secretary General, Shri Bharat Lal, Registrar (Law), Shri Joginder Singh and other senior officers will also be attending the Camp sitting and open hearing. Besides hearing cases, the Camp Sitting aims to sensitize officers about human rights by delivering speedy justice to victims of rights violations. The Commission will also interact with the representatives of civil society organisations, NGOs and Human Rights Defenders (HRDs).

The State authorities and the complainants concerned have been asked to remain present at the hearing of these cases to facilitate on-the-spot deliberations and decisions. The cases to be taken up include Attacks on journalists, HRDs and their families; Crimes against women; Crimes against children including POCSO; Death due to snake bites and lack of medical support; Flooding issues faced by over five families in Bhadrak, Kendrapada and other costal districts; Human rights violations due to witchcraft and sorcery accusation, and trafficking of girl child during Covid-19 period.

After the hearing of the cases, the Commission will meet with the Chief Secretary, Director General of Police and other senior officers of the State to deliberate on issues pertaining to the promotion and protection of human rights.

On 22nd July, 2025, the Commission will be meeting the representatives of civil society organisations, NGOs and HRDs. Thereafter, a media briefing will be held about the outcome of the camp sitting to have a wider dissemination of information on the human rights issues in the State and the actions taken by the NHRC.



Times of India

NHRC to hold camp sitting in city on Monday & Tuesday

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-to-hold-camp-sitting-in-city-on-monday-tuesday/articleshow/122786013.cms

Jul 19, 2025, 11.13 PM IST

Bhubaneswar: National Human Rights Commission (NHRC) will hold a two-day camp sitting here on Monday and Tuesday.

NHRC chairperson Justice V Ramasubramanian, members Justice Bidyut Ranjan Sarangi, Vijaya Bharathi Sayani, and Priyank Kanoongo will hear the cases from 10am at the state guest house on Monday. NHRC secretary general Bharat Lal, registrar (law) Joginder Singh, and other senior officers will also attend the sitting and open hearing.

A range of serious issues will be addressed during the sitting, including attacks on journalists and human rights defenders, crimes against women and children, including those under the Protection of Children from Sexual Offences (Pocso) Act, deaths due to snakebite and lack of timely medical support, and flooding problems in coastal districts such as Bhadrak and Kendrapada.

The commission will also hear cases related to human rights violations resulting from witchcraft and sorcery accusations, and the trafficking of girls during the Covid-19 period. Both complainants and state authorities have been directed to be present for the hearings to enable prompt deliberations and decisions.

Apart from case hearings, the NHRC team will interact with the chief secretary, director general of police, and other senior officials to discuss systemic issues affecting the protection and promotion of human rights in the state. Besides hearing cases, the camp sitting aims to sensitise officers about human rights by delivering speedy justice to victims of rights violations. On Tuesday, the commission will hold consultations with representatives from civil society organisations, NGOs and human rights defenders. A media briefing will follow, during which NHRC will share key outcomes and actions taken during the camp sitting.

NHRC has conducted such outreach programmes across the coutnry since 2007, with earlier sittings held in Uttar Pradesh, Bihar, Assam, Tamil Nadu and Meghalaya, among others, official sources said.



Devdiscourse

NHRC's Bhubaneswar Camp: A Focus on Human Rights Challenges

The National Human Rights Commission of India holds a two-day camp in Bhubaneswar to review human rights cases, aiming to deliver justice and raise awareness among officials. The camp includes hearings, interactions with civil society, and discussions on issues like crimes against women, child trafficking, and rights violations.

https://www.devdiscourse.com/article/headlines/3511358-edwin-feulner-architect-of-american-conservatism-passes-away-at-83

Devdiscourse News Desk | Updated: 19-07-2025 22:35 IST | Created: 19-07-2025 22:35 IST

The National Human Rights Commission (NHRC) of India is convening a pivotal two-day camp in Bhubaneswar, Odisha, aimed at addressing alleged human rights violations. Scheduled for July 21-22, the camp will see NHRC Chairperson Justice V. Ramasubramanian and a cadre of officials reviewing critical cases at the State Guest House in Keshari Nagar.

The camp, attended by Secretary General Bharat Lal and other top NHRC officials, seeks not only to adjudicate human rights complaints but also to educate officials on speedy justice delivery. Additionally, the commission will engage with civil society representatives, NGOs, and Human Rights Defenders to discuss ongoing challenges.

Among the issues on the docket are attacks on journalists, crimes against women and children, deaths caused by snake bites due to medical negligence, and flooding impacting coastal district families. Following the hearings, the NHRC will meet with state authorities to further the discourse on human rights protection. A media briefing will conclude the proceedings to share outcomes and action points.

(With inputs from agencies.)



SCC Online

NHRC to take up complaint regarding lack of government schools in 3,688 villages of Telangana

The NHRC also sought an Action Taken Report from the State on the complaint within one week.

https://www.scconline.com/blog/post/2025/07/19/nhrc-to-hear-complaint-on-lack-government-schools-in-telangana-villages/

Published on July 19, 2025 | By Sonali Ahuja

National Human Rights Commission: In a petition filed by an advocate and human rights activist seeking cognizance of the lack of government schools in 3,688 villages in Telangana, the National Human Rights Commission ('NHRC'), in a letter response, directed that the matter would be taken up for hearing during its Camp Sitting/Open Hearing on 28-07-2025 at Hyderabad, Telangana.

The NHRC further directed that the concerned authorities or their representatives, as well as the complainant or his representative, as applicable, shall be present for the hearing. The Nodal Officer appointed by the Telangana Government for the hearing shall coordinate with the complainant to ensure their presence. They shall also be provided with all necessary assistance to reach the venue of the hearing.

Accordingly, a copy of the complaint was sent along with this information by the NHRC to the State for taking appropriate action in the matter as per the directions. NHRC also sought an Action Taken Report to be sent within one week from the date of receipt of this letter.



Times of India

Rights panel to hear Rourkela girl drowning case

https://timesofindia.indiatimes.com/city/bhubaneswar/rights-panel-to-hear-rourkela-girl-drowning-case/articleshow/122786039.cms

Jul 19, 2025, 11.16 PM IST

Rourkela: National Human Rights Commission (NHRC) will hold a hearing in Bhubaneswar on Monday regarding the drowning of a seven-year-old girl, Sarun Badaik, into an unprotected underground tank in an affordable housing colony here on May 28.

NHRC will hear the case following a complaint by human rights activist Saarat Jena, who described the incident as a murder due to systemic negligence involving the contractor and senior officials associated with the housing project. Deputy secretary in the home department has instructed the collector and district magistrate of Sundargarh to attend the NHRC's camp sitting.

Sarun, the only daughter of Mumbai-based mason Rohit Badaik, fell into the tank while playing in the Gopabandhu Nagar housing complex, a project executed by the Rourkela Development Authority. Her body was discovered after a three-hour search. The family had recently moved to the colony from Bidyut Basti. The incident sparked outrage among residents, who demanded accountability from civic authorities and the contractor.

Protesters, including human rights activists, have called for a high-level inquiry and Rs 50 lakh compensation for the bereaved family. They have also requested assistance for the parents to adopt another child, as Sarun's mother is unable to conceive again. The protesters initially refused to release the body for post-mortem until their demands were met.



Indian Masterminds

NHRC and IGNFA Launch Human Rights Training for 2023 Batch IFS Probationers in Dehradun – Details Inside

Through these initiatives, the NHRC continues to instil a strong foundation of human rights sensitivity among young civil servants, aiming to create long-term impact in governance and public service delivery

https://indianmasterminds.com/news/nhrc-and-ignfa-launch-human-rights-training-for-2023-batch-ifs-probationers-in-dehradun-details-inside-130755/

Indian Masterminds Bureau

July 19, 2025

As part of its ongoing efforts to sensitise and build the capacities of All India Services officers, the National Human Rights Commission (NHRC), in collaboration with the Indira Gandhi National Forest Academy (IGNFA), launched a two-day training programme for the 2023 batch of Indian Forest Service (IFS) probationers in Dehradun.

Inaugurating the programme, NHRC Chairperson Justice Mr. V. Ramasubramanian underscored the constitutional obligations laid out in Article 48A and Article 51A (g), highlighting the dual responsibility of the State and every citizen to protect the environment, forests, and wildlife. He emphasised that compassion for living beings must be a guiding principle in governance and civic life.

Evolution of Human Rights and Emerging Global Challenges

Justice Mr. Ramasubramanian offered a comprehensive overview of the historical evolution of human rights, tracing milestones from the Charter of Cyrus to the Universal Declaration of Human Rights (1948). He explained the categorisation of human rights into four generations—from civil-political to socio-economic and collective rights, extending to emerging concerns in technology, digital privacy, biotechnology, and environmental sustainability. He called for ethical vigilance as these challenges evolve.

Human Rights: Deeply Rooted in India's Ethos, Says Mr. Bharat Lal

Delivering the keynote address, NHRC Secretary General Mr. Bharat Lal highlighted India's robust institutional and constitutional commitment to human rights. He noted that India's values of empathy, non-violence, and human dignity have long shaped its human rights discourse, referencing iconic reformers like Mahatma Gandhi, Mr. Raja Ram Mohan Roy, and Dr. B. R. Ambedkar.

Mr. Lal elaborated on how tools like Fundamental Rights, Directive Principles, and judicial remedies through Articles 32 and 226 have empowered citizens. He stressed the significance of Public Interest Litigation in delivering justice to the vulnerable. He further urged IFS officers to actively involve tribal and forest-dwelling communities in environmental management to ensure inclusive and sustainable conservation.

NHRC's Expanding Role in Rights Protection and Capacity Building

Mr. Bharat Lal highlighted the NHRC's role as the apex human rights body, coordinating with State Human Rights Commissions and offering multilingual complaint mechanisms. The Commission also undertakes suo motu actions, field investigations through Special Rapporteurs, and conducts public outreach through open discussions, camp sittings, and internship programmes.

Integrating Human Rights into Environmental Governance

In his address, IGNFA Director Mr. Jagmohan Sharma outlined the programme's objective to integrate human rights into environmental governance. He emphasised that the training will expose IFS probationers to best practices and key legislative frameworks for protecting the rights of vulnerable and marginalised communities.

Expert-Led Sessions Across Diverse Themes

The training features 13 theme-based sessions led by eminent experts such as Mr. Rajiv Jain (Former NHRC Member), Mr. Rajiv Kumar (Former Chief Election Commissioner), Mr. Prasant Kumar (Member, CAT Srinagar), Dr. S. P. Yadav (DG, International Big Cats Alliance), and Ms. Sunita Narain (DG, Centre for Science and Environment), among others.

Part of a Larger Civil Services Sensitisation Initiative

This training programme follows similar NHRC-led sessions for Indian Police Service probationers at SVPNPA, Hyderabad, and for Indian Foreign Service trainees at the Sushma Swaraj National Institute of Foreign Service, New Delhi. NHRC Secretary General Mr. Bharat Lal also addressed foreign diplomats at the same venue, furthering the global perspective on human rights.

Through these initiatives, the NHRC continues to instil a strong foundation of human rights sensitivity among young civil servants, aiming to create long-term impact in governance and public service delivery.



Jai Hind Janab

Puri News: पुरी मे 15 साल की नाबालिग लड़की को जिंदा जलाया, भुवनेश्वर AIIMS में भर्ती, हालत नाजुक

https://jaihindjanab.com/puri-news/

July 19, 2025 | jai hind janab

Puri News: ओडिशा के पूरी जिले के बालंगा थाना क्षेत्र में शनिवार, 19 जुलाई 2025 को एक दिल दहलाने वाली घटना सामने आई , जहां बदमाशों ने एक 15 वर्षीय नाबालिंग लडकी को कथित तौर पर जिंदा जला दिया। गंभीर रूप से झलसी इस लडकी को तत्काल भूवनेश्वर के अखिल भारतीय आयूर्विज्ञान संस्थान (AIIMS) में भर्ती कराया गया है, जहां उसकी हालत नाजुक बनी हुई है। इस घटना ने पूरे राज्य में सनसनी फैला दी और सरकार के खिलाफ लोगों आकोश व्याप्त ताजा जानकारी के अनुसार, यह भयावह घटना पूरी जिले के बालंगा क्षेत्र में हुई। कुछ अज्ञात बदमाशों ने 15 साल की इस नाबालिंग लंडकी पर पेट्रोल छिडककर आग लगा दी। घटना के कारणों का अभी तक स्पष्ट पता नहीं चल सका है, लेकिन प्रारंभिक जानकारी में यह बताया जा रहा है कि यह हमला सुनियोजित था। स्थानीय लोगों ने तुरंत पुलिस को सूचित किया और पीडिता को प्राथमिक उपचार के बाद भ्वनेश्वर AIIMS में स्थानांतरित कर दिया गया।

AIIMS भुवनेश्वर के बर्न्स सेंटर में पीड़िता का इलाज चल रहा है। मेडिकल बुलेटिन के अनुसार, लड़की का शरीर गंभीर रूप से झुलस गया है और वह वेंटिलेटर सपोर्ट पर है। डॉक्टरों की एक विशेष टीम उसकी स्थिति पर नजर रख रही है, लेकिन उसकी हालत को अत्यंत नाजुक बताया जा रहा है।

इस घटना के बाद ओडिशा सरकार तुरंत हरकत में आई। उपमुख्यमंत्री प्रभाती परिदा ने इस मामले को गंभीरता से लेते हुए कहा कि पीड़िता के इलाज का सारा खर्च राज्य सरकार वहन करेगी। उन्होंने पुलिस को निर्देश दिए हैं कि दोषियों की तत्काल गिरफ्तारी की जाए और उनके खिलाफ सख्त से सख्त कार्रवाई की जाए। उपमुख्यमंत्री ने यह भी आश्वासन दिया कि पीड़िता के परिवार को हर संभव सहायता प्रदान की जाएगी।

पुलिस ने इस मामले में जांच शुरू कर दी है और कुछ संदिग्धों को हिरासत में लिया गया है। बालंगा थाना पुलिस के अनुसार, घटनास्थल से साक्ष्य एकत्र किए जा रहे हैं और सीसीटीवी फुटेज की भी जांच की जा रही है। पुरी के पुलिस अधीक्षक ने कहा, "हम इस मामले को प्राथमिकता के आधार पर देख रहे हैं। दोषियों को जल्द से जल्द गिरफ्तार कर कड़ी सजा दिलाई जाएगी।" इस घटना ने न केवल स्थानीय स्तर पर बल्कि पूरे राज्य में आक्रोश पैदा कर दिया है। विपक्षी दलों, विशेष रूप से बीजू जनता दल (BJD) और कांग्रेस, ने सत्तारूढ़ बीजेपी सरकार पर महिलाओं और नाबालिगों की सुरक्षा में नाकाम रहने का आरोप लगाया है। कांग्रेस कार्यकर्ताओं ने AIIMS भुवनेश्वर के बाहर विरोध प्रदर्शन किया, जिसके बाद पुलिस ने कुछ प्रदर्शनकारियों को हिरासत में लिया।

पूर्व मुख्यमंत्री नवीन पटनायक ने इस घटना पर दुख जताते हुए कहा, "यह घटना अत्यंत दुखद और अमानवीय है। मैं पीड़िता के शीघ्र स्वस्थ होने की कामना करता हूं और सरकार से मांग करता हूं कि दोषियों को तुरंत सजा दी जाए।"

राष्ट्रीय मानवाधिकार आयोग (NHRC) और राष्ट्रीय महिला आयोग (NCW) ने भी इस मामले का स्वत: संज्ञान लिया है और तीन दिनों के भीतर जांच रिपोर्ट प्रस्तुत करने का निर्देश दिया है।

यह घटना ओडिशा में हाल के दिनों में हुई दूसरी ऐसी घटना है, जहां एक नाबालिग लड़की को जिंदा जलाने की कोशिश की गई। हाल ही में बालासोर जिले के फकीर मोहन ऑटोनॉमस कॉलेज में एक 20 वर्षीय बीएड छात्रा ने यौन उत्पीड़न से तंग आकर आत्मदाह का प्रयास किया था, जिसके बाद उसकी मृत्यु हो गई थी। उस घटना ने भी पूरे राज्य में हंगामा मचाया था और सरकार को कठघरे में खड़ा किया था। यह घटना एक बार फिर महिलाओं और नाबालिगों की सुरक्षा के मुद्दे को सामने लाती है। विशेषज्ञों का कहना है कि ऐसी घटनाओं को रोकने के लिए न केवल सख्त कानूनी कार्रवाई बल्कि सामाजिक जागरूकता और शिक्षा पर भी ध्यान देना जरूरी है।

फिलहाल, पीड़िता की हालत पर सभी की नजरें टिकी हैं। AIIMS भुवनेश्वर में डॉक्टर उसकी जान बचाने की हर संभव कोशिश कर रहे हैं। इस बीच, पुलिस और प्रशासन पर दोषियों को जल्द से जल्द पकड़ने और इस मामले की गहन जांच करने का दबाव बढ़ता ही जा रहा है।



The Indian Express

Undertrials booked in terror cases 'assaulted' at Taloja jail, lawyer writes to rights panel

The complaint states that on Friday, around 3pm, the door of the barrack was intentionally opened and 7-10 inmates attacked Shamil and Irfan.

https://indianexpress.com/article/cities/mumbai/undertrials-booked-terror-cases-assaulted-taloja-jail-10137087/lite/

By: Express News Service

Mumbai | July 19, 2025 20:34 IST

Two undertrials lodged in Taloja Central Jail, who were booked in separate cases of terror, were allegedly assaulted at the prison, according to their lawyer.

The lawyer, representing Shamil Nachan and Irfan Landge, has written a complaint to the National and State Human Rights Commission, alleging that the jail staff were complicit in the assault.

While Shamil is facing charges of conspiracy to carry out attacks as part of the banned organisation ISIS, Irfan has been behind bars since 2012, facing trial for his alleged role in the JM Road case involving five low-intensity blasts in Pune on August 1, 2012, where one person was injured.

The complaint states that on Friday, around 3pm, the door of the barrack was intentionally opened and 7-10 inmates attacked Shamil and Irfan.

The letter sent by lawyer Shamsher Jalil Ansari says that the attack was "pre-planned and brutal", and that the two men have sustained serious injuries, requiring immediate medical attention.

The complaint also stated that the jail staff had opened the door of the barrack and were aware and complicit in the assault. It further states that rather than giving them medical treatment, the jail authorities isolated them in a "punishment barrack".

"My clients are facing a serious and continued threat of further custodial violence and fear that they may be fatally harmed if not immediately protected," the complaint written to the NHRC, SHRC and the Jail superintendent states.

It seeks that the commissions take cognisance of the incident and register appropriate proceedings against all the persons involved including jail authorities.

It also seeks that the CCTV of the barracks and adjoining areas be preserved and analysed and an independent inquiry be conducted.

Calls to the superintendent of Taloja jail went unanswered.

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Shamil Nachan's interim bail plea rejected

Meanwhile, a special court rejected the interim bail plea of Shamil Nachan.

Shamil had sought temporary bail from July 3 to July 23, to perform religious rituals following his father's death.

The court stated that while he was granted the liberty to attend the burial of his father, Saquib Nachan, who died in New Delhi, on June 28, while in judicial custody over a similar case of alleged links with ISIS, there is no compelling circumstance to allow him to be released now.

The National Investigation Agency (NIA) had opposed the plea stating that Shamil is booked in a serious case, where the accused were conspiring to attack the sovereignty of and safetv the country by carrying out terrorist attacks. "...to mourn the death of his father, the applicant/accused Shamil can offer prayer from anywhere. He need not personally and physically be present in the graveyard," special judge C S Baviskar said, adding that while some sects of the Muslim community commemorate certain days after the death of a loved one, it finds no basis in the Quran.



Kerala Kumudi

A year since Anna's tragic death from work pressure

https://keralakaumudi.com/en/news/news.php?id=1574484&u=a-year-since-anna%E2%80%99s-tragic-death-from-work-pressure

Saturday 19 July, 2025 | 1:58 AM READ MALAYALAM VERSION

KOCHI: It has been a year since Sibi Joseph and Anitha Augustin from Kangarappady, Thrikkakara, lost their only daughter, Anna Sebastian. On July 20 last year, Anna (26), who had been working at a multinational company, collapsed and died due to extreme job-related stress. She had passed her Chartered Accountancy exams with distinction and had joined Ernst & Young (EY) in Pune, which was her dream job. Just four months into the job, her life was tragically cut short.

Anna's death sparked national debate about workplace pressure and mental health. However, despite several promises from the government, the Human Rights Commission, and EY, her parents say no real action has been taken.

Today marks Anna's first death anniversary. A memorial mass will be held at 4 PM at St. Martin de Porres Church, Thevakkal, followed by a remembrance meeting at Bharata Mata College, Thrikkakara, at 6 PM.

The issue gained public attention after Anna's mother wrote a letter to EY India Chairman Rajiv Memani, which was widely reported in national media. The campaign "For Anna, For All", led by the Professional Congress, aims to fight for safer workplaces. Anna's parents attended the campaign launch in Thiruvananthapuram. MP A.A. Rahim has assured the family that the matter will be raised at the DYFI youth convention in Delhi today.

No progress yet

Two senior staff members who allegedly caused Anna stress were said to be removed from their posts but are still working in the same office.

Union Labour Minister Mansukh Mandaviya had announced an inquiry, but the family says they have not been informed of any findings.

The National Human Rights Commission had also sent a notice to the Labour Ministry, but the family hasn't received any updates.

Just last month, another tech worker, Nikhil Somavanshi, died by suicide in Bengaluru, reportedly due to job pressure.

"Life feels empty without her. We hoped Anna's story would lead to real change. We don't want any other family to go through what we did," said her father, Sibi Joseph.